

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15724/2021

(Arising out of impugned final judgment and order dated 27-07-2021 in SS No. 15862/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM FILING O.T.)

Date : 13-02-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Saroj Tripathi, AOR

For Respondent(s) Ms. Madhavi Goradia Divan, A.S.G.
Ms. Nidhi Khanna, Adv.
Ms. Vaishali Verma, Adv.
Mr. Sachin Sharma, Adv.
Mr. Ayush Puri, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel submits that the subject matter of this dispute is covered by a judgment. The respondents would accordingly obtain instructions on such submission.

List after three weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)